

Dr. P. S. Deshmukh: Bone-meal being a valuable indigenous organic manure, its export is banned since the year 1946. What is allowed, however, to be exported is crushed bone of meshes more than 3/32" but not more than 2". Only the material which can pass through 3/32" mesh is considered bone-meal.

Shri Barman: Has the Government experimented on the relative values of this organic manure, viz., bone-meal and bone-dust, and rock phosphate that is imported, and if so, what is the result?

Dr. P. S. Deshmukh: It will be very difficult to summarise in a sentence or two what the results are, but the experiments are carried on.

Shri Barman: Instead of exporting dry bones as is now allowed and also in order to utilise the quantity of dry bones that can be collected in this country what attempts are Government making so that these bones can be collected and converted into manure?

Dr. P. S. Deshmukh: Government is paying the utmost possible attention to the conservation and utilisation of bone-meal.

Kumari Annie Mascarene: May I know what percentage of the bone-meal necessary for internal consumption is produced here?

Dr. P. S. Deshmukh: I would require notice of that question.

GAUSHALAS AND PINJRAPOLES

*1890. **Shri K. P. Sinha:** Will the Minister of Food and Agriculture be pleased to state what steps, if any, have so far been taken to re-organise the State Federations of Gaushalas and Pinjrapoles on proper lines?

The Minister of Agriculture (Dr. P. S. Deshmukh): A scheme for the re-organisation of State Federation of Gaushalas and Pinjrapoles has been sanctioned by the Central Council of Gosamvardhana. Under this scheme an annual grant of Rs. 1,000 is given

to each State Federation of Gaushalas and Pinjrapoles to enable it to function properly and efficiently. The grant is subject to the following conditions.

The Federation:—

- (1) gets registered,
- (2) maintains a proper office,
- (3) employs a trained Gaushala Assistant,
- (4) appoints the State Director of Animal Husbandry as one of its members, and
- (5) agrees to work in close co-operation both with the Central Council of Gosamvardhana and the State Department of Animal Husbandry.
- (6) Submits monthly reports to the Central Council of Gosamvardhana.

Shri K. P. Sinha: May I know if there are gaushalas which are maintained especially at the expense of the Union Government or the State Governments?

Dr. P. S. Deshmukh: No, Sir. Not wholly at our expense. There is no such gaushala.

Sardar A. S. Saigal: Is it a fact that before the new system was introduced, some State Governments wanted help for popularising the *gaushalas* and *pinjrapoles*?

Dr. P. S. Deshmukh: They may have. I am not in a position to give a definite reply.

T. B. HOSPITALS FOR CHILDREN

*1891. **Shri Janardhan Reddy:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that two tuberculosis hospitals for children, the first of its kind in India, are proposed to be opened;

(b) if so, the location of the hospitals; and

(c) how many beds will be provided in each hospital?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) Yes.

(b) and (c). One at Madanapalle in Andhra with 76 beds and the other at Mehrauli in New Delhi with 50 beds.

Shri Janardhan Reddy: May I know the expenditure which will be incurred over these two hospitals?

Shrimati Chandrasekhar: For the Madanapalle hospital, Rs. 3.82 lakhs have been provided in the first Five Year Plan; and in the budget estimates for 1954-55, Rs. 2.75 lakhs have been provided, and this will be paid to the sanatorium which is to be run there.

Shri Viswanatha Reddy: May I know whether the beds to be provided at Madanapalle are to be in the sanatorium or the Rajkumari Amrit Kaur Hospital?

Shrimati Chandrasekhar: In the sanatorium.

Shrimati Renu Chakravartty: How many will be free beds?

The Minister of Health (Rajkumari Amrit Kaur): I think the idea is to have as many beds free, as possible. Only those who can pay will be asked to pay.

RICE MILLING INDUSTRY

*1893. **Shri P. Ramaswamy:** (a) Will the Minister of Food and Agriculture be pleased to refer to the answer to starred question No. 1139 asked on the 17th March, 1954 and state what are the terms of reference and the personnel of the proposed Committee to examine the available facilities for conversion of paddy into rice?

(b) when will it commence its work?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): (a) A copy of the proposed terms of reference of the Committee is placed

on the Table of the House. [See Appendix VIII, annexure No. 38.]

The question of selection of suitable personnel for the Committee is under the active consideration of the Government and has not been finalised so far.

(b) The Committee will start functioning as soon as it is constituted.

Shri P. Ramaswamy: May I know which are the interests that will be represented on this Committee and whether a representative of the rice-milling industry from Hyderabad will also be included on the committee?

Shri M. V. Krishnappa: It is proposed to have eight members on the committee—a chairman, a rice mill owner, a rice mill engineer, a representative from rice trade, a representative from the All India Khadi and Village Industries Board, a representative of the Ministry of Commerce and Industry, a representative of the Planning Commission, and a representative of the Ministry of Food and Agriculture.

Shri S. C. Samanta: The other day, the hon. Minister of Commerce and Industry told me that a similar committee on handpounding of rice is going to be established. May I know whether these two committees will clash?

Shri M. V. Krishnappa: I do not think there will be any clash. We will see that there is no overlapping.

LOANS AND GRANTS TO MADHYA PRADESH

*1894. **Shri Kiralikar:** Will the Minister of Food and Agriculture be pleased to state:

(a) the amount of grant and loan given to the Madhya Pradesh for 1952-53 and 1953-54 in respect of minor irrigation projects; and

(b) whether the State Government availed themselves of the entire amount in these years?

The Minister of Agriculture (Dr. P. S. Deshmukh): (a) The following amounts were sanctioned:

1952-53 Grant Rs. 12.69 lakhs—Loan Rs. 41.54 lakhs.